GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO-365 TO BE ANSWERED ON- 21/07/2023

AIIMS, KOZHIKODE

365. SHRI M.K. RAGHAVAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:-

- (a) the details of the present status of All India Institute of Medical Sciences (AIIMS) being considered at Kinalur at Kozhikode in Kerala and if so, the details thereof;
- (b) whether the Government has received any communication from the State Government regarding the completion of land acquisition for setting up of AIIMS at Kozhikode Kerala and if so, the details thereof;
- (c) whether the Government has sanctioned any additional funds for development of various hospitals at Kerala including at Kozhikode and if so, the details thereof;
- (d) the details of the funds utilized and allocated under National Health Mission in Kerala including Kozhikode;
- (e) whether any funds granted for Health department of Kerala has been found lapsed and if so, the details of funds granted and utilized by the State since 2019;
- (f) whether the Government proposes to provide more funds to the State to revamp health infrastructure and if so, the details thereof; and
- (g) whether the Government is aware of the fact that rising cost of medical treatments in the country varies from hospital to hospital and if so, the necessary steps being taken to ensure a uniform cost of treatment across the country for various diseases?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (b) Under Pradhan Mantri Swasthya Suraksha Yojana (PMSSY) Scheme AIIMS are set up in different parts of the country, keeping in view the gaps in availability of tertiary health care facilities, in a phased manner. Till date, 22 AIIMS have been sanctioned under the Scheme. Government of Kerala has identified & proposed four sites at following locations for the establishment of new AIIMS in the state:. Kinaloor in Kozhikode district, Kattakada Taluk in

Thiruvananthapuram district, Kottayam district and Ernakulam district. The proposal has not been approved in the current phase of PMSSY.

(c) to (f) Government of India has taken upgradation of the following Government Medical Colleges in the State of Kerala under PMSSY Scheme by way of construction of Super Speciality Blocks as per details below-

		Central Share	(Rs. in Crore)		
Sl.	Name of Govt. Medical College	Approved	Released		
1	Thiruvananthapuram Medical College	100	96.26		
2	Government Medical College, Kozhikode	120	90.90		
3	TD Medical College, Alappuzha	120	99.53		
4	Sree Chitra Tirunal Institute of Medical Sciences & Technology, Trivandrum	230	180.94		
	Total fund released	570	467.63		

Details of Central Release and Expenditure of National Health Mission for the State of Kerala from the FY 2019-20 to FY 2022-23 is as follows:

(Rs in crore)

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Name	FY 2019-20		FY 2020-21		FY 2021-22		FY 2022-23	
of the State	Centra	Expend	Central	Expendit	Central	Expendit	Central	Expendit
State	1	iture	Releas	ure	Release	ure	Release	ure
	Releas		e					
	e							
Kerala	836.14	1023.9	788.22	1457.75	771.47	1230.96	1036.76	1592.96
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Note:

- 1. The above releases relate to Central Govt. Grants & do not include State share contribution.
- 2. Expenditure includes expenditure against Central Release, State Release & unspent balances at the beginning of the year. Expenditure is as per available Financial Management Reports submitted by the State.

Government of India has implemented release of funds through Treasury Single Account (TSA) for all Central sector and Centrally Sponsored Schemes (CSS) wherein unutilized assignments will lapse to the Government at the close of the financial year and will not be available for expenditure in the next financial year.

Under the National Health Mission (NHM), this Ministry provides financial and technical support to the States/ UTs to strengthen their healthcare systems based on the requirements projected by them in their Programme Implementation Plans (PIPs).

(g) The Government of India has also enacted the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act, 2010) and notified Clinical Establishments (Central Government) Rules, 2012 thereunder to provide for registration and regulation of Government (except those of Armed Forces) as well as private clinical establishments belonging to recognized systems of medicine. The States/Union Territories (UTs) which have adopted CE Act, 2010, are primarily responsible for regulating their hospitals including private hospitals as per provisions of the Act and rules thereunder to ensure provision of affordable and quality healthcare to patients. As per the Act, the clinical establishments are required to fulfill the conditions of minimum standards of facilities and services, minimum requirement of personnel, maintenance of records & reports and other conditions including ensuring compliance to Standard Treatment Guidelines (STGs) issued by the Central/State Government and display of rates charged by them at a conspicuous place. The National Council for Clinical Establishments, a statutory body provided under the Act, has approved a standard list of medical procedures and a standard template for costing of medical procedures and the same has been shared with the States and Union Territories, where the CE Act, 2010 is applicable, for appropriate action by them. Currently, the CE Act, 2010 has been adopted by 12 States, namely, Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, Uttar Pradesh, Bihar, Jharkhand, Rajasthan, Uttarakhand, Assam, Haryana, Telangana, and 07 Union Territories (UTs) except Delhi.
